

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (C) No(s).29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) . & ORS.

Respondent(s)

(FOR [I A UNDER ORDER V RULE1(3) OF SCR, 2013] ON IA
45549/2017*****NOT TO BE LISTED BEFORE HON'BLE MR. JUSTICE VINEET
SARAN AS PER HON'BLE JUDGE IN CHAMBERS ORDER DT. 04.02.2019****)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER]

For Petitioner(s) Mr. Anil Kaushik, Adv.
 Mr. Anurag Singh, Adv.
 Mr. Anil Kumar Mishra, AOR

For Respondent(s) Ms. Asha Gopalan Nair, AOR
 Mr. D.S. Parmar, Adv.
 Ms. Abha R. Sharma, AOR
 Mr. Dr.rajeev Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Vakalatnama filed by Mr. Pranab Prakash, Adv. On behalf of Mr. Sushil Goswami, son of deceased respondent no.1 is taken on record. Deceased respondent no.1 is also survived by daughter. Particulars of daughter shall be placed on record. Ld. Counsel for the petitioner shall take steps to ascertain the surviving Lrs. of respondent no. 15.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER